

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 1258/2024

(in respect of State of Punjab)

IN THE MATTER OF:

Action Group Against Plastic Pollution

..... Applicant

VERSUS

State of Punjab & Others

..... Respondents

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1.	Short Affidavit of Deepti Uppal, Special Secretary to Government of Punjab, Department of Local Government cum Chief Executive Officer, Punjab Municipal Infrastructure Development Company on behalf of Respondent No 1 and 2	
	ANNEXURE -I Copy of Notification No.06/12/2019-4LG4/274 dated 02-04-2025.	
	ANNEXURE -II Notification No.5/18/2016/4LG4/745 dated 15th July, 2022.	

(Deponent)

Deepti Uppal

Special Secretary to Government of
Punjab, Department of Local Government
cum Chief Executive Officer, Punjab
Municipal Infrastructure Development
Company

Place: Chandigarh

Date:

13 DEC 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 1258 OF 2024

(in respect of State of Punjab)

SHORT REPLY BY WAY OF AFFIDAVIT OF DEEPTI UPPAL, SPECIAL SECRETARY TO GOVERNMENT OF PUNJAB, DEPARTMENT OF LOCAL GOVERNMENT CUM CHIEF EXECUTIVE OFFICER, PUNJAB MUNICIPAL INFRASTRUCTURE DEVELOPMENT COMPANY ON BEHALF OF RESPONDENT NO. 1 & 2.

I, the above-named deponent, do hereby, solemnly affirm and state as under:

MOST RESPECTFULLY SHOWETH:

1. That I am presently working as Special Secretary to Government of Punjab , Department of Local Government cum Chief Executive Officer, Punjab Municipal Infrastructure Development Company and am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That I have read and understood the contents of the Original Application and save and except those, which are specifically admitted herein I specifically deny the contents of the same. The deponent is Pro-forma respondent.
3. That the answering Respondent craves liberty to file additional reply/affidavit as and when need arises, with the permission of this Hon'ble Tribunal.
4. That the implementing agency for the subject matter of ban on plastic carry bags of thickness less than 120 microns & other single use plastic items is Municipal Corporation, Jalandhar and Department of Local Government is the administrative Department. MC Jalandhar is an autonomous body having separate role & identity and its resources being independent for enforcement ban on plastic carry bags & other single use plastic items in its jurisdictions.

13 DEC 2025



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PRELIMINARY SUBMISSIONS

5. That, the Department of Local Government has completely prohibited the manufacture, stocking, distribution, recycling, sale or use of plastic carry bags of thickness less than 120 microns in the jurisdiction of all the Municipal Corporations, Municipal Councils and Nagar Panchayats in the State of Punjab (except in Municipal Corporation SAS Nagar/ Mohali and Municipal Council Kharar, Dera Bassi, Zirakpur and Ropar in view of the order dated 20.01.2016 and subsequent orders passed by Hon'ble NGT in OA No.442/2015) w.e.f. 2nd April, 2025 in conformity with Plastic Waste Management Rules, 2016 vide Notification No.06/12/2019-4LG4/274 dated 02-04-2025 (**Annexure -I**).

6. That, the Department of Local Government has imposed complete prohibition on the manufacture, import, stocking, distribution, sale and use of the Single Use Plastic (SUP) including polystyrene and expanded polystyrene commodities in the jurisdictions of all the Municipal Corporations, Municipal Councils and Nagar Panchayats of the State of Punjab with effect from 1st July, 2022 vide Notification No.5/18/2016/4LG4/745 dated 15th July, 2022 (**Annexure -II**).

7. That as the role of Answering Respondent is restricted to policy making and the implementation of the policy is squarely within the domain of Municipal Corporation, Jalandhar so they will file detailed reply regarding the issue.

It is therefore prayed that the Original Application No. 1258 of 2024 in the light of the above mentioned facts of the Respondent No. 1 and 2 may kindly be dismissed.

(Deponent)

Deepthi Uppal

Special Secretary to Government of
Punjab , Department of Local
Government cum Chief Executive
Officer, Punjab Municipal Infrastructure
Development Company

Place: Chandigarh

Date:

13 DEC 2025

13 DEC 2025

VERIFICATION

Verified that the contents of Para No. 1 to 7 of the above Affidavit are true and correct to my knowledge as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.

(Deponent)

Place: Chandigarh

Date: 13 DEC 2025

Deepti Uppal
Special Secretary to Government of
Punjab, Department of Local
Government cum Chief Executive
Officer, Punjab Municipal Infrastructure
Development Company

The contents of this Affidavit/Document has been explained to the deponent/declarant. He/She has admitted the same to be correct. The deponent/executant has signed register

at Sr. No. 734 P. No. 91 dated 13/12/25



Attested as Identified

RAVINDER KUMAR
NOTARY CHANDIGARH (U.T.)

13 DEC 2025

I identify the deponent / declarant executant has signed the document in my presence.

R. Kumar
73574-81203
Signature

NOTIFICATION

No. 06/12/2019-4LG4/ 274 Dated, Chandigarh: the 02/09, 2025

In partial modification of the Notification No.5/18/2016-4LG4/692717/1 dated 18.02.2016, in exercise of the powers conferred under Section 5 read in conjunction with sub-section (2) of section 7 and all enabling powers under the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005 [Punjab Act No.17 of 2007] read with section 19 of the Punjab General Clause Act, 1898 and in conformity with the Ministry of Environment, Forest and Climate Change, Government of India notification dated 12.08.2021 notifying Plastic Waste Management (Amendment) Rules, 2021, the Governor of Punjab is pleased to prohibit the manufacture, stocking, distribution, recycling, sale or use of plastic carry bags of thickness less than 120 microns in the jurisdiction of all the Municipal Corporations, Municipal Councils and Nagar Panchayats in the State of Punjab (except in Municipal Corporation SAS Nagar (Mohali) and Municipal Councils Kharar, Dera Bassi, Zirakpur and Ropar in view of the order dated 20.01.2016 and subsequent orders passed by Hon'ble National Green Tribunal in Original Application No. 442 of 2015) with immediate effect.

2. The penalties imposed as per "The Punjab Solid Waste Management and Cleanliness and Sanitation (Amendment) Bye-Laws, 2022" notified w.e.f. 06.10.2022 shall remain applicable subject to the aforesaid amendment.

3. All other instructions, directions or guidelines issued by the Department shall be deemed to be issued with the aforementioned amendment and will be adhered to accordingly.

4. The aforesaid amendment shall be strictly enforced by the authorities mentioned in Para 4 of "The Punjab Solid Waste Management and Cleanliness and Sanitation (Amendment) Bye-Laws, 2022" notified on 06.10.2022 vide notification No.5/105/2020-21g4/1021 dated 6th October, 2022.

5. This notification is issued with the prior approval of the competent authority.

Dated, Chandigarh

Tejveer Singh, IAS
Additional Chief Secretary to Government of Punjab
Department of Local Government

No. 06/12/2019-4LG4/

Dated Chandigarh, the , 2025

A copy is forwarded to the Controller, Printing & Stationery, Punjab, Mohali, with the request to publish this notification in the Extraordinary Gazette of the State Government, and supply 10 spare copies immediately.

- Sd -
Joint Secretary Local Government

No. 06/12/2019-4LG4/

Dated, Chandigarh: the , 2025

A copy is forwarded to the Secretary to Government, Punjab, Department of Science, Technology and Environment, Punjab, Chandigarh.

- Sd -
Joint Secretary Local Government

No. 06/12/2019-4LG4/ 277

Dated, Chandigarh: the 02/04/2025

A copy each is forwarded to the following for information and necessary action:-

1. Principal Secretary to Chief Minister, Punjab.
2. Secretaries/Private Secretaries to all Ministers.
3. All Financial Commissioners/ Principal Secretaries and Administrative Secretaries to Government of Punjab.
4. The Registrar General, Punjab & Haryana High Court, Chandigarh.
5. All Heads of Department and Managing Directors/ Executive Heads of all autonomous bodies, including Apex Cooperative institutions.
6. Commissioners of all Division in the State.
7. Director, Local Government, Punjab, Chandigarh.
8. All Deputy Commissioners in the State of Punjab.
9. Mayors and Commissioners of all Municipal Corporations in the State.
10. All ADC (UD) and ADC (General) in the State.
11. All Sub Divisional Magistrates in the State.
12. President/Executive Officers of Municipal Council, Nagar Panchyats in the State.
13. All Officers of the Department of Local Government and Directorate.
14. Director Information and Public Relations Punjab, Chandigarh.


Joint Secretary Local Government



Government of Punjab
Department of Local Government
(Local Government-4 Branch)
(Punjab Municipal Bhawan, Plot no.3, Sector 35-A, Chandigarh)

Notification

The 15th July, 2022

No. 5/18/2016/4LG4/745 Exercising powers under sub-section (2) of Section 7 of the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005 [Punjab Act No 17 of 2005], the Government of Punjab has already completely prohibited to manufacturing, stocking, distribution, recycling, selling or use of plastic carry bags in the jurisdiction of all the Municipal Corporations, Municipal Councils and Nagar Panchayats in the State of Punjab, vide notification no. 5/18/2016-4lg4/692717/1 dated 18.02.2016, with effect from 1st April, 2016.

Now, in addition to the notification referred above, exercising the powers conferred under sub-section (2) of Section 7 of the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Act, 2016 read with Plastic Waste Management (Amendment) Rules, 2021 notified by Ministry of Environment, Forest and Climate change Government of India vide notification No: G. S. R 571 (E) dated 12th August, 2021, the Governor of Punjab is pleased to further impose complete prohibition on the manufacture, import, stocking, distribution, sale and use of following Single Use Plastic (SUP), including polystyrene and expanded polystyrene, commodities in the jurisdictions of all the Municipal Corporations, Municipal Councils and Nagar Panchayats of the State of Punjab with effect from 1st July, 2022:-

- i) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

- ii) Plates, cups, ~~glasses~~ **809** cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

Dated Chandigarh
12.07.2022

V. P. Singh, IAS
Principal Secretary to Government of Punjab
Department of Local Government

Endst No. 5/18/2016/4LG4/745 Dated 15th July, 2022

A copy of the above is forwarded to the Controller, Printing & Stationary, Punjab, Mohali, with the request to publish this notification in the extraordinary Gazette of the State Government and send the 50 Printed copy for record.

Joint Secretary

Endst No. 5/18/2016/4LG4/746

Dated: 15/07/2022

A copy of the above is forwarded to the following for information:-

1. Secretary, Ministry of Environment, Forest & Climate Change, New Delhi.
2. Joint Secretary & Mission Director, SBM (U), GoI, New Delhi.

Joint Secretary

Endst No. 5/18/2016/4LG4/747 Dated 15th July, 2022

A copy of the above is forwarded to the following for information and necessary action:-

- 1 Chief Secretary, Punjab, ACS to C.M. Punjab and PS to Governor of Punjab and all Administrative Secretaries to Government of Punjab.
- 2 Secretary to Government of Punjab, Department of Science, Technology and Environment.
- 3 CEO/PMIDC
- 4 CEO/PWSSB
- 5 Director, Local Government, Punjab
- 6 All Commissioners of Municipal Corporations in the State.
- 7 All Additional Deputy Commissioner (Urban Development) in the State.
- 8 Executive Officers of all Municipal Councils/Nagar Panchayats in the State.

Joint Secretary